

ITEM NO.26

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 5595/2024

(Arising out of impugned final judgment and order dated 23-02-2024 in WPCRL No. 1229/2023 passed by the High Court of Jharkhand at Ranchi)

STATE OF JHARKHAND

Petitioner(s)

VERSUS

THE CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

(IA No.94357/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.94358/2024-EXEMPTION FROM FILING O.T.)

Date : 03-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Arunabh Chowdhury, Sr. Adv.
Mr. Jayant Mohan, AOR
Mr. Pragya Baghel, Adv.
Ms. Aprajita Jamwal, Adv.
Mr. Karma Dorjee, Adv.
Mr. Dechen Wangadi Lachungpa, Adv.
Ms. Adya Shree Dutta, Adv.
Mr. V. Govinda Ramanan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in the week commencing 08.07.2024.

Notice will be served by all modes, including *dasti*.

Learned Senior Advocate appearing for the petitioner - State of Jharkhand submits that the preliminary inquiry by respondent no.

1 - Central Bureau of Investigation¹ was restricted and confined in terms of paragraph 30 of the order dated 18.08.2023 passed by the High Court in W.P.(Crl.) no. 665/2022 titled "*Bijay Hansda vs. The State of Jharkhand & Ors.*".

Investigation in the First Information Report/P.S. Case no. 6/2022 dated 01.12.2022 registered with Police Station - SC/ST, District - Sahibganj, Jharkhand was never handed over or given to the CBI. The State police has filed a closure report.

Investigation can continue, but the chargesheet/final report will not be filed by the CBI till the next date of hearing.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR

1 "CBI", for short